

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO.870

TO BE ANSWERED ON WEDNESDAY , THE 20.12.2017

Corruption in Judiciary

870. SHRI JAGDAMBIKA PAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received any complaints/representations regarding alleged corruption in judiciary;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise;
- (c) whether any inquiry has been conducted into such cases;
- (d) if so, the details and the outcome thereof along with the action taken against the guilty persons and if not, the reasons therefore, case-wise; and
- (e) the steps taken/proposed to be taken by the Government to wipe out corruption in judiciary?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

(a) to (e): Complaints/representations alleging corruption in judiciary are received by the Government from time to time. In full Court meeting on 7 May, 1997, the Supreme Court of India adopted two Resolutions namely (i) “The Restatement of Values of Judicial Life” which lays down certain judicial standards to be observed and followed by the Judges of the Supreme Court and High Courts (ii) “ In- house procedure” for taking suitable remedial action against judges who do not follow

universally accepted values of Judicial life including those included in the Restatement of Values of Judicial Life.

As per the “In - house procedure” Chief Justice of India is competent to received complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. The complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be, for appropriate action. In so far as subordinate judiciary in the State is concerned, the administrative control over the members vests with the concerned High Court and State Government. The Central Government has no mandate to look into such complaints or to monitor the action taken on the same. As such, no data in this regard is maintained.
